

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

STARRED QUESTION NO:16

ANSWERED ON:24.11.2014

REVIVAL OF SICK PSUS

Chavan Shri Ashok Shankarrao;Tadas Shri Ramdas Chandrabhanji

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Government has set up a committee to revive the sick Public Sector Undertakings (PSUs) by way of using surplus funds of profit-making PSUs;
- (b) if so, the details thereof along with the action plan and the time by which these sick units are likely to be revived, PSU- wise;
- (c) whether the Government proposes to close down certain sick PSUs;
- (d) if so, the details thereof along with the reasons therefor, PSU-wise; and
- (e) the steps taken by the Government to settle the dues of employees of such PSUs along with the measures taken to resettle employees affected by such closure?

Answer

THE MINISTER OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES (SHRI ANANT GEETE)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 16 asked by Shri Ramdas C.Tadas and Shri Ashok Shankar Rao Chavan on "Revival of sick PSUs" to be answered on 24.11.2014

(a): The Government has set up a Committee in August 2014 to explore the possibility of setting up of a company funded by Maharatna and other Central Public Sector Enterprises (CPSEs) to administer and manage the sick CPSEs which may be revived. The Committee has submitted its report in October 2014.

(b) & (c): The report has given, inter alia, an analysis of sick CPSEs and recommended formation of a company to revive sick CPSEs. Sickness and revival of sick CPSEs is a continuous process. Based on the recommendations of Board for Reconstruction of Public Sector Enterprises (BRPSE), revival of 48 CPSEs and closure of 4 CPSEs have been approved till 31.10.2014 envisaging total fund/non-fund based assistance of Rs.41,139 crores (cash assistance of Rs.11,135 crores and non-cash assistance of Rs.30,004 crores).

(d): The CPSE wise details are given in Annex.

(e): The interests of the employees are protected through the provision of VRS, settlement of employee related dues, statutory dues, etc. The Counselling, Retraining & Redeployment (CRR) Scheme provides opportunities of redeployment through counselling and retraining of separated employees (or their dependents) of CPSEs rendered surplus as a result of modernization, technology up-gradation and manpower restructuring in CPSEs. The objective is to equip them with skill/expertise enabling them to be deployed in self-employment activities.